

courts against their removal. Hence using of the plots for providing civic amenities is not immediately possible.

Central Port Authority

*455. SHRI M. P. KAUSHIK: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are considering setting up of a Central Port Authority; and

(b) if so, what will be its proposed functions and by when the Authority is likely to start functioning?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAYA BHASKARA REDDY): (a) No, Sir.

(b) Does not arise.

Social forestry programme in Orissa

*456. SHRI JAGADISH JANI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a five year social forestry programme has been launched recently in Orissa with the help of the Swedish International Development Authority; if so, what are the details in this regard; and

(b) what are the names of the districts in which this programme has been launched?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir. The main components of the Project are:

(i) Establishment of village woodlots on about 21,700 hectares.

(ii) Rehabilitation and replantation of degraded forests areas over about 35,300 hectares.

(iii) Farm Forestry—(a) Distribution of about 51 million seedlings to needy persons for growing trees on private lands.

(b) Tree-planting by landless persons (about 2000 families).

The total outlay of the Project is Rs. 23.0 crores.

(b) The Project has been launched since 1983-84 and will cover the following districts of Orissa State in a phased manner.

1. Balasore 2. Bolangir 3. Cuttack 4. Dhenkanal 5. Ganjam 6. Puri 7. Sambalpur 8. Keonjhar and 9. Mayurbhanj.

Financial irregularities by the Executive Director and others of the Bengal Potteries Ltd

*457. SHRI M. KADHARSHA: SHRI KALYAN ROY:

Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 1246 given in the Rajya Sabha on the 8th March, 1984 and state:

(a) whether the investigation by the police into serious allegations of forgery, preparation of false bills and fake documents and misappropriation of nearly Rs. one crore and one lakh of the Punjab National Bank by the Executive Director and others of the Bengal Potteries Ltd., has been completed;

(b) whether charge-sheet in the case has been filed by the police, if so, what are the details thereof;

(c) whether they were arrested and bailed out, if so, when;

(d) whether the Bengal Potteries Ltd., bore the legal expenses in connection with their bail etc., if so, the details of expenses; and

(e) whether the accused in the case continue to hold their posts?